

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6686
ANSWERED ON:08.05.2003
IRREGULARITIES AND VIOLATIONS OF RULES
SHEESH RAM SINGH RAVI

Will the Minister of RAILWAYS be pleased to state:

- (a) whether C&AG in its report No.9 of 2001 (Railways) in Chapter 3 had brought out many irregularities and violations of rules resulting into losses amounting several hundred crores of rupees viz. Rs.214.13 crore;
- (b) if so, whether any action has been taken in those matters;
- (c) if so, the details thereof; and
- (d) the steps taken to check such irregularities and violation of rules in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) The C&AG, in 35 paragraphs of Chapter 3 of its Report No.9 of 2001 (Railways), has observed non-realisation of revenue on various accounts.
- (b) to (d) As per the laid down procedure, Action Taken Notes on Audit paragraphs included in the C&AG's Report are furnished to Public Accounts Committee duly vetted by the Audit. Suitable remedial/corrective action is taken, where ever necessary.